

Criminal Revision No. 07/2020
Rajesh Gulati Vs. CBI

23.07.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

One Sh. Arjun Singh, Advocate has sent a reply for taking up the matter physically and adjourning it *en bloc*, through mobile No. 953699979 on the ground that main counsel Sh. Pradeep Teotia has recently suffered from Covid-19.

Accordingly, matter is adjourned.

List on 26.08.2020 for final hearing.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/23.07.2020